Central Administrative Tribunal Principal Bench, New Delhi

O.A. No.746/2014

Monday, this the 25th day of March 2019

Hon'ble Mr. Justice L. Narasimha Reddy, Chairman Hon'ble Mr. Mohd. Jamshed, Member (A)

- Federation of Indian Pharmacist's Organization Having its Head Office at F-1, ESS Panchsheel Marg, Chankayapuri New Delhi – 110 021 Through its General Secretary Shri M S Arya s/o Ilamchand Arya
- 2. Umar Farooque s/o Md Allaudin Serving at CVD, Delhi Cantt.110 010

...Applicants

(Mr. A K Trivedi, Advocate)

Versus

- 1. Union of India through its Secretary Ministry of Defence, South Block, New Delhi
- 2. The Secretary Ministry of Personnel, Public & Pension DOPT, North Block, New Delhi
- 3. The Director General of Ord Services Master General of Ord Branch Integrated HQ of MoD (Army), DHQ, PO, New Delhi – 110 011
- 4. The Secretary, Ministry of Finance North Block, New Delhi
- 5. The Commandant AOC Records, Trimulghery, Secundrabad (AP)

...Respondents

(Mr. Hanu Bhasker, Advocate)

ORDER (ORAL)

Justice L. Narasimha Reddy:

The first applicant is an organization and the second applicant is said to be its member. This O.A. is filed in a representative capacity with a prayer to declare the action of the

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respondents in not granting the benefit of Modified Assured

Career Progression (MACP) Scheme in the Grades Pay of ₹4600/-,

₹4800/- and ₹5400/- on completion of 10, 20 and 30 years of

service, to the concerned categories of employees.

2. The respondents filed counter affidavit opposing the O.A.

3. The O.A. has undergone several stages. It was brought to

the notice of this Tribunal on 17.08.2015 that the same issue is

pending adjudication before the Hon'ble Delhi High Court in W.P.

(C) No.8515/2014. Therefore, the O.A. was adjourned sine die.

4. Today, learned counsel for applicants stated that the said

W.P. has been dismissed by the Hon'ble High Court through an

order dated 09.12.2016 and an SLP No.23094/2017 is pending

before the Hon'ble Supreme Court.

5. We, therefore, dispose of this O.A., leaving open it open to

the applicants to claim the relief in terms of the judgment, which

the Hon'ble Supreme Court may render in the Civil Appeal arising

out of SLP No.23094/2017.

There shall be no order as to costs.

(Mohd. Jamshed) Member (A) (Justice L. Narasimha Reddy) Chairman

March 25, 2019

/sunil/